

Court No. - 45

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Case :- CRIMINAL MISC. WRIT PETITION No. - 8224 of 2021

Petitioner :- Dr.Aziz Qureshi

Respondent :- State Of U.P. And 3 Others

Counsel for Petitioner :- Syed Mohd. Fazal,Kashif Zaidi,Sr. Advocate

Counsel for Respondent :- G.A.,Sharad Sharma

Hon'ble Pritinker Diwaker,J.

Hon'ble Mohd. Aslam,J.

Sri Salman Khurshid, learned Senior Advocate through video conferencing, assisted by Sri S.G. Hasnain, learned Senior Advocate, Sri Syed Mohd. Fazal and Sri Kashif Zaidi, learned Advocates for the petitioner, Sri J.K. Upadhyay, learned AGA for the State and Sri Sharad Sharma, learned counsel for respondent no.4.

Issue notice to respondents.

As all the respondents are duly represented, petitioner is not required to take steps for serving them.

State counsel submits that he be given three days' time to seek instructions and to summon the diary.

Counsel for the petitioner have no objection to this proposition. They however submit that considering the facts and background of the case and the facts that the petitioner is a former Governor of Uttar Pradesh including two other States, had held various important assignments, one of the most prominent figures of the country and an old aged person of about 82 years, be protected by some interim order, so that he may not suffer an irreparable injury and may not be harassed.

At the request of State counsel, list this case on 6.10.2021.

Considering the facts and circumstances of case, protection from arrest to the petitioner is granted till the next date of hearing.

The party shall file computer generated copy of this order downloaded from the official website of the High Court, Allahabad, self attested by the petitioner(s) along with a self attested identity proof of the said person(s) (preferably Aadhar Card) mentioning the mobile number(s) to which the said Aadhar Card is linked.

The concerned Court/Authority/Official shall verify the authenticity of such computerized copy of the order from the official website of High Court, Allahabad and shall made a declaration of such verification in writing.

Order Date :- 1.10.2021

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